

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
SPECIAL BENCH
COURT - 2

ITEM No.3 - IA/281(AHM)2024
in
C.P. (IB)/224(AHM)2023

Proceedings under Section 9 IBC

IN THE MATTER OF:

Vishal Tandon
Proprietor Of Neighbourhood Motors

.....Applicant

Vs

.....Respondent

Shivalik IB Autogem Private Limited

Order delivered on: 08/02/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Ravi Pahwa, Adv.
For the Respondent : None

ORDER

IA/281(AHM)2024

This is an application filed by the applicant-operational creditor seeking permission to withdraw C.P(IB)/224(AHM)2023 which is otherwise listed for hearing on 08.04.2024. This application is supported by an affidavit of Mr. Vishal Tandon, Proprietor of the applicant.

Heard and perused the IA.

IA/281(AHM)2024 is allowed.

C.P.(IB)/224(AHM)2023

In view of above, the date of main case is prepond from 08.04.2024 to today.

Accordingly, C.P.(IB)/224(AHM)2023 stands disposed of as withdrawn.

Sd/-

Sd/-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

SHAMMI KHAN
MEMBER (JUDICIAL)